

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 208 of 2019

IN THE MATTER OF:

M/s. Baver Suspension Pvt. Ltd.

...Appellant

Versus

Mr. Ashok Kumar Verma & Ors.

...Respondents

Present:

For Appellant : Mr. Mohit Nandwani, Advocate

For 1st Respondent: Mr. Varun Kumar Sinha, Advocate

O R D E R

06.08.2019 Let Notice be issued on the Respondents to state as to why the interim order passed on 13th June, 2019 shall not be vacated or varied as it affects the functioning of the company and can be held to be against Section 242(4) of the Companies Act, 2013.

Mr. Varun Kumar Singh, Advocate appears on behalf of 1st Respondent/petitioner. He is allowed to file reply-affidavit within 7 days.

Let Notice be issued on rest of the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 7th July, 2019. *Dasti* service is permitted.

Post the case 'for orders' on **20th August, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc